

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:106
ANSWERED ON:16.11.2010
TSUNAMI REHABILITATION PROGRAMME
Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that the funds released under the Tsunami Rehabilitation Programme have been diverted towards other construction works in the affected States/Union Territories including Andaman and Nicobar Islands;
- (b) if so, the details thereof;
- (c) whether complaints have been received regarding diversion of such funds;
- (d) if so, the details thereof; and
- (e) the corrective measures taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. 106 FOR 16.11.2010

(a) to (e): Yes, Madam. The Performance Audit Report on Tsunami Relief and Rehabilitation 2006, as prepared by the Comptroller and Auditor General (CAG) of India, indicated that Rs. 44.88 crore was diverted by some States/UTs (as detailed in Annexure) from the funds allocated for Tsunami Relief and Rehabilitation. No other specific complaint for diversion of funds is on record.

The primary responsibility of 'response' to disasters, in terms of carrying out immediate rescue and providing relief, rests with the State Governments/Union Territories and funds are provided to them. Suitable clarifications/reply furnished were obtained from them and forwarded to the Director General of Audit, Central Revenue (DGACR). On receipt of the vetted comments by the DGACR, an Action Taken Note (ATN) has been submitted to the Public Accounts Committee of the Parliament for acceptance. The State Governments/Union Territories have also been asked to undertake appropriate/corrective action where necessary.